

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 345/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2×195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
- Petitioner : Adani Hybrid Energy Jaisalmer One Limited (AHEJOL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Petition No. 6/MP/2024

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of Notification No. 02/2020-Customs (SG) dated 29.07.2020 as a 'Change in Law' event resulting in reduction of the Safeguard Duty on Solar Cells and seeking recovery of the impact amounting to Rs. 47,59,05,435/- along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to such reduction in Safeguard Duty.
- Petitioner : Haryana Power Purchase Centre (HPPC)
- Respondents : Adani Hybrid Energy Jaisalmer One Limited (ASEJOPL) and Anr.

Petition No. 7/MP/2024

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of 'abolition of Safeguard Duty w.e.f. 30.07.2021' as a 'Change in Law' event and seeking compensation amounting to Rs. 10,66,04,790.8 along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to abolition of Safeguard Duty.
- Petitioner : Haryana Power Purchase Centre (HPPC)
- Respondents : Adani Solar Energy Jaisalmer One Pvt. Ltd. and Anr.
- Date of Hearing : **11.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Amit Kapur, Advocate, Adani
Ms. Sakshi Kapoor, Advocate, Adani
Shri Subham Bhut, Advocate, Adani
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Shri Parag Tripathi, Senior Advocate, HPPC
Ms. Sonia Madan, Advocate, HPPC

Record of Proceedings

During the course of the hearing, the learned senior counsel and learned counsel for both sides made detailed submissions and concluded their arguments.

2. Based on their request, the Commission permitted both sides to file their respective written submissions, if any, within two weeks with a copy to the other side.
3. Subject to the above, the matters were reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)